

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S AKASH PACKTECK PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	Akash Packtech Private Limited
2.	Date of incorporation of corporate debtor	28/11/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2002PTC117831
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: F-51, 02 nd Floor Vishwakarma Colony, Lal Kaun, South Delhi -110044
6.	Insolvency commencement date in respect of corporate debtor	Order dated 31 st July'2020 (Order communicated on 04 th Aug'2020 at 18.13 Hrs)
7.	Estimated date of closure of insolvency resolution process	27/01/2021 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jyoti Ranjan Tarafdar and IBBI/IPA-001/IP-P01000/2017-2018/11647
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	91, Siddhartha Enclave, Near Ashram Chowk, New Delhi-110014 Email: IP.JYOTIRANJAN@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	91, Siddhartha Enclave, Near Ashram Chowk, New Delhi-110014 Email: cirpakashpackteck@gmail.com
11.	Last date for submission of claims	18/08/2020 (14 days from the receipt of the order or Communication thereof)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: https://ibbi.gov.in/downloadform.html 2. Not Applicable



Notice is hereby given that the National Company Law Tribunal Bench-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of M/s. **AKASH PACKTECH PRIVATE LIMITED** on Friday, 31st July'2020. (Order Communicated on 4th Aug'2020 at 18.13 Hrs)

- 1) The creditors of **M/s. AKASH PACKTECH PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before Tuesday, 18th Aug'2020 to the interim resolution professional at the address mentioned against entry No. 10.
- 2) The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in column 14.
- 3) Submission of false or misleading proofs of claim shall attract penalties.

Dated: 05th Aug'2020
Place: New Delhi


Sd/-
Jyoti Ranjan Tarafdar
Name and Signature of Interim Resolution Professional
Registration No: IBBI/PA-001/IP-P01000/2017-18/11647

